

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 08/MP/2013

SUB : Petition under Section 60 of the Electricity Act, 2003 read with Regulation 53 and 54 o of the CERC (Power Market) Regulations, 2010 for fixing the ceiling rate for the tariff quoted by traders in electricity market.

Date of hearing: 16.7.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Kerala State Electricity Board , Thiruvananthapuram .

Respondents : Indian Energy Exchange Limited, New Delhi
Power Exchange of India Limited, Mumbai

Parties present: Shri Usha Nandini. V, Advocate for the petitioner.
Ms.Shruti Bhatia, IEX
Shri Gaurav Maheswari, IEX.

Record of Proceedings

Learned counsel for the petitioner sought adjournment on the ground of personal difficulty of official dealing in the matter. Request was allowed as a last chance. The Commission directed that no further adjournment will be allowed.

2. The petition shall be listed for hearing on 13.8.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**